

SUPREME COURT OF INDIA

Rohini Damji Sidpra

Vs.

Freny Damji Sidpra

(A.P.Misra and Doraiswamy Rajuu Raju JJ.)

16.10.2000

ORDER

The Text below is only a summarized version of the order pronounced

Petitioner daughter from second marriage by his father who migrated to another country. Filed application after long time for grant of probate and letter of administration. High Court dismissed the petition. Apex court found no sustainable grounds which called for interference.